

District Legal Services Authority, Tarn Taran

Name of the Scheme Free Legal Aid

Sponsored by Central & State Government

Funding Pattern National Legal Services Authority, New Delhi as well as State Government finances the

scheme Ministry/Department Department of Legal and Legislative Affairs

In compliance of provisions made under Article 39-A of the Constitution of India, the Government of India has enacted an Act namely, the Legal Services Authorities Act 1987 in the country and the State of Punjab has framed rules and Regulations namely, the Punjab State Legal Services Authorities Rules, 1996 and the Punjab Legal Services Authority (Transaction of Business and other Provisions) Regulations, 1998 respectively for implementation of various schemes and programmes provided under the Act, 1987.

1. A member of a Scheduled Caste or Scheduled Tribes.
2. A victim of trafficking in human beings or beggar as referred in article 23.
3. A woman or child.
4. A person with disability as defined in Clause (i) of section 1 of the persons with disabilities (Equal opportunities, protection or Rights and Full Participation) Act, 1995.
5. A person under circumstances of undeserved want such as being a victim of a mass

- disaster ethnic violence, caste atrocity, flood drought,
earthquake or industrial disaster, An industrial workman.
6. In custody including custody in a protective home within the meaning of clause (g) of section 2 of the Immoral Traffic (Preemption) Act, 1956 or in a Juvenile Home within the meaning of clause (i) of Section 2 of the Juvenile Justice Act, 1986 or in a psychiatric hospital or psychiatric nursing home within the meaning clause (q) of section 2 of the Mental Health Act, 1987.
 7. In receipt of annual income less than rupees one lakh Per Annum or such other higher amount as may be prescribed by the State Government, if the case is before a court other than the Supreme Court, and less than rupees twelve thousand or such other higher amount as may be prescribed by the Central Government, if the case is before the Supreme Court.
 8. A person whose annual income from all sources does not exceed Rupees Fifty Thousand (Rs.50, 000/-)

The District Legal Services Authority, Tarn Taran having Sub Divisional Legal Services Committees, Khadur Sahib and patti is providing legal services to the SC/STs, Women/Children, Industrial Workers, Mentally ill Persons, Persons in custody, Victims of Rights and persons having 1,50,000/ annual income.

Members of District Legal Service Authority:-

Smt.Harpreet Kaur Randhawa	District and Sessions Judge, Tarn Taran	Chairman	01852- 223240
Sh.Raman Sharma	Secretary, DLSA, Tarn Taran	Member Secretary	01852- 223291